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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

RA.43/2000 in  
OA.10/99

dt. 31-8-2000

Between

1. MVN Murthy
2. NVS Krishna Rao
3. TVVSN Murthy
4. P. Saibabu
5. C. Ramakrishna
6. MJ Kamalkara Rao
7. B. Mistry
8. P. Nageswara Rao
9. T. Ramana
10. IP Dutta
11. Mantha Kameswara Rao
12. N. Govinda Rao
13. PB Sundara Rao
14. B.S. Narayana
15. G. Papa Rao
16. T. Murali
17. B.V. Siva Rao
18. SVSSS Sarma
19. mVR Murthy
20. B. Mallikarjuna Rao
21. P Premchand
22. DK Dhar
23. K.C. Mishra
24. P. Prabhakara Rao
25. A. Narasimha Murthy
26. J. Sanjiva Rao
27. SKD Sarkar
28. G.V. Raghava Rao
29. S. Venkateswara Rao
30. Sk. Salaluddin
31. Narayana Sahoo
32. BK Jena
33. NV Kanaka Rao
34. ER Reddy
35. T. Subba Reddy
36. A. Srinivasa Rao
37. G. Ananda Rao
38. DK Sahu
39. MPV Ratna Kumar

: Applicants

and

1. The Sefretary  
Min. of Defence  
Govt. of India,  
New Delhi
2. Chief of Naval Staff.  
Naval HQrs., Sena Bhavan  
New Delhi

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3. Flag Officer Commanding  
in-chief  
Eastern Naval Command  
Visakhapatnam

4. Admiral Supdt.  
Naval Dockyard  
Visakhapatnam-1 4

: Respondents

Counsel for the applicants

: S. Lakshma Reddy  
Advocate

Counsel for the respondents

: V. Rajeswara Rao  
CGSC

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Jud1)





RA.43/2000 in OA.10/99

dt.31-9-2000

ORDER

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. S . Lakshma Reddy and Mr. V. Rajeswara Rao.

2. This RA is filed by the applicant, in the OA for reviewing the judgement in OA.10/99 dated 3-3-2000. The para-6 of the judgement is very clear. However, the applicant, submits that the order in OA.665/90 has not been implemented and then they were given seniority from 1984 and because showing seniority from 1990 some were placed above them, which is against the direction given in OA.665/90.

3. We have already stated in para-6 that the applicant, not having brought out the names of any body promoted in between 1984, 1985 and 1990. If the names have been brought out probably that would have been considered. Having not done so the applicants want to inject the new point which is not in accordance with law. If the direction given in OA.665/90 is not implemented in spirit the applicants have to go elsewhere for remedy. Filing RA is not a remedy. Even if some body else is shown above them the review cannot be taken note of such things without those employees being shown as Private respondents in the OA.

4. In view of the above points we do not see any reason to review the judgement and we see no error apparent in the order passed in the OA. However, the applicants are at liberty to take such appropriate remedy as deemed fit.

5. The RA is dismissed. No costs.

B.S. Jai Parameshwar)

Member (Judl.)

31/8/

R. Rangarajan)  
Member (Admn.)

Dated : 31 - Aug., 2000

Dictated in Open Court

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